

into the following two categories:

- (i) Lotteries organised by the Government of India or the Government of a State under Entry 40 of List I—Union List of the Seventh Schedule to the Constitution of India; and
- (ii) Lotteries organised under Entry 34—Betting and gambling—of List II—State List of the Seventh Schedule to the Constitution of India.

2. So far as lotteries under the first category are concerned, the Central Government has already enacted The Lotteries (Regulation) Act, 1998. Lotteries organised by the private individuals, institutions, organisations, etc. are covered under the second category. The State Governments are competent to authorise such lotteries. However, a proposal to impose a comprehensive ban on the lottery trade in the country is under consideration.

#### **Ban on the Outflow of Crude Oil by ULFA**

\*183. SHRI ARIF MOHAMMED KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "ULFA 'bans' crude oil outflow" appearing in the *'Asian Age'* dated February 5, 1999;

(b) if so, the facts thereof; and

(c) the steps taken or proposed to be taken by the Union Government to meet the situation?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Yes, Sir. ULFA—a banned outfit—has demanded stoppage of exploration of new oil fields in Assam and announced a 4-point oil blockade programme, viz., obstruction to drilling of new oil fields; resistance to pumping out of oil to places outside Assam; ban on construction of pipelines and drillings on private or public lands; and resistance to any forcible drilling work.

(c) The State Government and the Oil industry have been advised to tighten security and take necessary precautionary measures.

#### **Assistance for Education of Handicapped**

\*187. SHRI RAVI PRAKASH VERMA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the schemes which are in operation for the benefit of handicapped;

(b) whether there are any special schemes for providing education to the handicapped boys and girls;

(c) if so, the details thereof;

(d) whether the Government received any special proposals from the State Governments regarding special allocation of funds in this regard;

(e) if so, the details thereof; and

(f) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (c) A statement is enclosed.

(d) No Sir.

(e) and (f) Does not arise.

#### **Statement**

(a) The Scheme in operation under this Ministry for the benefit of the disabled are (i) Assistance to disabled persons for purchase/fitting of aids and appliances; (ii) Assistance to Voluntary organisations for the welfare of the disabled; (iii) Assistance to Voluntary organisations for establishment and development of Special Schools (iv) Assistance to voluntary organisations for rehabilitation of Leprosy Cured Persons; and (v) Assistance to Voluntary organisations for Manpower Development in the field of Cerebral Palsy and Mental Retardation. However with effect from 20.1.99 the schemes at (ii) to (v) have been brought under one comprehensive umbrella Scheme to promote voluntary action for persons with disabilities. Besides, Department of Education (under Ministry of Human Resource Development) has been implementing a Centrally Sponsored Scheme titled Integrated Education for Disabled Children (IEDC).

(b) and (c) The Central Sector Scheme under this Ministry for the establishment and development of Special Schools envisages financial assistance to voluntary organisations upto the extent of 90 per cent for